

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.1253
TO BE ANSWERED ON 25.07.2018**

CONSTITUTION OF ZRUCC AND DRUCC

1253. SHRI MANOJ TIWARI:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has any information regarding the constitution of Zonal Railway Users Consultative Committee (ZRUCC) and Divisional Railway Users Consultative Committee (DRUCC) in all zones and divisions;**
- (b) if so, the zone-wise status thereof;**
- (c) if not, the reasons therefor and the time by which they will be constituted; and**
- (d) the details about the members and meeting held so far specially in delhi division?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) to (c): Divisional Railway Users' Consultative Committees (DRUCCs) have been reconstituted on all Zonal Railways except Northeast Frontier Railway for a two years' term from 01.10.2017 to 30.09.2019. The reconstitution of Zonal Railway Users' Consultative Committees (ZRUCCs) on all Zonal Railways and DRUCCs on Northeast Frontier Railway is under process.

(d): The composition of DRUCC is Appended.

A total of 48 meetings of DRUCCs were held after their reconstitution w.e.f. 01.10.2017. No meeting of DRUCC/Delhi Division could be held during this period.

APPENDIX REFERRED TO IN REPLY TO PART (d) OF UNSTARRED QUESTION NO. 1253 BY SHRI MANOJ TIWARI TO BE ANSWERED IN LOK SABHA ON 25.07.2018 REGARDING CONSTITUTION OF ZRUCC AND DRUCC.

(d): The composition of Divisional Railway Users' Consultative Committee (DRUCC) is as under:-

S. No	Description	Number of persons to be nominated
1)	One representative each of local Chambers of Commerce, Trade Associations & Industries and Agricultural Associations.	06
2)	Registered Passengers Association	02
3)	State Government Representatives – one each from the States served by the Division – To be recommended by the concerned State Government	Depends upon the States served by the Division
4)	One Member each from the State Legislature – To be recommended by the concerned State Governments.	-do-
5)	Representative of Consumer Protection Organisation.	01
6)	Representative of Handicapped Association	01
7)	One nominee each of Union Minister & Members of Parliament (MPs).	Depends upon the number of Union Ministers & MPs whose constituency falls within the jurisdiction of the Division.
8)	Special Interests: - i) Nomination by General Manager ii) Nomination by Minister for Railways	01 Such other members as the Minister may appoint to represent interests which he considers are necessary to be represented on the Committee